

SHRI RAM VILAS PASWAN (Rosera): At least for today you should adjourn the House.

MR. SPEAKER: We have the Ordinances. Let us go ahead with the Ordinances.

SHRI LAK K. ADVANI: We proceed with the Ordinances. Perhaps it would be in the interest of all the Members if they are apprised as to whether the House adjourns *sine die* today itself after these Ordinances. There are three Ordinances and one hour has been allotted.

MR. SPEAKER: I would like to know the Government's view.

SHRI VIDYACHARAN SHUKLA: If the House is good enough to sit a little late we can finish all the three Ordinances today. I would request the hon. Members to allow the passing of Human Organs Transplantation Bill because it is passed by the Rajya Sabha. That important Bill is to be disposed of and after that we can adjourn.

SHRI LAL K. ADVANI: I have no objection.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: It is very important to get that Bill passed. I support it.

[English]

SHRI VIDYACHARAN SHUKLA: We can dispose of these three Ordinances and that Bill which has been passed by the Rajya Sabha and we can adjourn *sine die*. We have no objection to adjourn today.

MR. SPEAKER: I take that that is the consensus and we proceed with it.

15.45 hrs.

#### MATTERS UNDER RULE 377

- (i) **Need to take steps to Arrest Anthropogenic Environmental Disturbances Caused by Intensified Prawn Culture in the East Coast Area of Tamil Nadu**

[English]

SHRI P.P. KALIAPERUMAL (Kuddalore): Sir, the intensified prawn culture in the east coast area of Tamil Nadu has endangered the eco-system and caused environmental disturbances in that areas, particularly in the districts of Thanjavoor, Nagal Quaid-E Milletu and Vallalar. The growth of prawn farms has resulted in water and soil pollution in this area.

In the last two years, eight hundred acres of cultivable land in Sirkali Taluk have been converted into prawn farms. Five thousand acres of additional cultivable land have been purchased by prospective prawn farmers for prawn culture. Thus cultivable lands are being converted into prawn farms and landless agricultural labourers are left jobless.

The seepage of salt water stagnated in the prawn farms causes salinisation of adjoining agricultural lands and render it unfit for cultivation. Even trees like Palmyra are drying up because of salinisation.

The drinking water sources are being polluted by saline water and also by

[Shri P.P. Kaliaperumal]

inputs for prawn culture. As a result, the people of this area suffer from jaundice, blindness and epidemic diseases like cholera etc.

I urge upon the Central Government to prohibit conversion of agricultural lands into prawn farms and take urgent steps to arrest anthropogenic environmental disturbances in the east coast. I also request the Government to formulate a strategy to provide self-employment to educated unemployed youths by involving them in the prawn culture in the coastal wastelands of Tamil Nadu.

**(ii) Need to Waive Loans upto Rs. 5,000/- taken by Scheduled Caste People from Commercial Banks in Punjab**

SHRIMATI SANTOSH CHOWDHARY (Phillaur): Sir, the Punjab Government made a laudable announcement that it would waive loans up to Rs. 5,000, taken from banks by Scheduled Castes. Its aim was three-fold—partly humanistic, partly economic and partly civic. The Punjab Government has made efforts to live up to the confidence reposed by these segments of the electorate by waiving loans up to Rs. 5,000 given to them by the cooperative banks and Scheduled Caste financial corporations. However, loans given by commercial banks could not be written off as these banks do not fall within the purview of the State Government.

I earnestly request the Central Government to help the State Government to fulfil its promise by arranging the waiving of loans up to Rs. 5000 taken from commercial banks by Scheduled Caste people.

**(iii) Need to Improve Telephone Services in Jabalpur Division in Madhya Pradesh**

SHRI SARAVAN KUMAR PATEL (Jabalpur): Sir, I wish to invite the attention of the Government towards the fast deteriorating conditions in the telecommunication services in Jabalpur Division, M.P. Telecom Circle, especially over the past three to four months. While new telephone connections are being given and telephone network is being expanded, presumably to achieve projected targets, telephone instruments are lying ineffective.

Press is rife with reports of the troubles of subscribers, in making the telephone department respond to their complaints. Often the subscribers find themselves duped when they receive exorbitant telephone bills, which they are made to pay through their nose. PCOs provided in rural areas are not functioning properly.

I would, therefore, urge upon the Government to cause a thorough probe into the working of Jabalpur Telecom and ensure efficient services, while expanding the telecom network, particularly to rural areas, as per plans.

**(iv) Need to sanction Adequate Funds for Expeditious Reconstruction of major bridges damaged due to Floods in Ganjam District, Orissa**

SHRI GOPI NATH GAJAPATHI (Berhampur): Sir, I wish to draw the attention of the Union Ministry of Surface Transport to the inordinate delay in the repairs of six major bridges damaged by the devastating floods in Ganjam District of Orissa State in the year 1990. The major road bridges have not yet been repaired and renovated, despite the